

LOK SABHA DEBATES

LOK SABHA

Wednesday, April 11, 1990/Chaitra
21, 1912 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

[English]

Land to cooperative group Housing Societies

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411. SHRI SRIKANTHA DATTA
NARASIMHA RAJA
WADIYAR:
SHRI C.P. MUDALAGIRI-
YAPPA

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of Co-operative Group Housing Societies in Delhi registered for allotment of land till date;

(b) whether registration of new Co-operative Group Housing Societies has been presently closed;

(c) if so, the reasons therefor; and

(d) the time by which all the existing

societies are likely to get the allotment of land?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 2,026.

(b) Yes, Sir.

(c) The number of societies that applied for registration in 1983 was so large that their demand in respect of land could not be met.

(d) It is not possible to indicate any time frame at present.

SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Sir, I would like to know from the hon. Minister, in view of the national housing policy which was laid on the Table of the House about two years ago, what does the Minister contemplate for taking action in respect of this particular housing policy, with the object of providing 'housing for all' by the end of the century?

Further I would like to know, whether he would like to give a pragmatic view to the policy to expeditiously dispose of all the pending applications for the allotment of land to the various registered societies in the near future?

I want to know why has the registration of new housing societies been closed?

MR. SPEAKER: You are entitled to put another question also.

SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: In 1979, the DDA has stopped registration of application for allotment of land to individuals with the sole

view of allotment land only to the group housing societies. In view of this, I would like to know why the Ministry has closed the registration of new housing societies?

SHRI MURASOLI MARAN: Sir, allotment of land to cooperative group housing societies has a long history. In the year 1983, when the registration was opened, the flood-gate was opened then and 1411 applications for registration were received in a period of 45 days. That was why, receiving applications was closed. The hon. Member put a question regarding the policy of the Government with regard to cooperative group housing societies. So far there was no fixed allocation of land in Delhi to be given to cooperative group housing societies. At random or at the sweet will and pleasure the land was allotted to the cooperative housing societies. There were no guidelines at all. For example, there was the Delhi Development Authority Disposal of Development Nazul Land Rules of 1981, with regard to the allotment to be made on first-cum-first served basis. This statute has never been operated so far, as it was possible to accommodate all the eligible Societies registered before 1980. Now the Ministry has taken a view and I think Delhites will be very happy to know that this Ministry has decided that as a matter of policy in future 40 % of the residential area should be earmarked for allotment to Cooperatives Group Housing Societies in future. The DDA has been advised to prepare a plan of action for the next five years and, in fact, up to the end of the century, so that the assembling of land and its disposal can be planned in advance in a systematic manner. I think it is a new milestone.

SHRI SRIKANTA DATTA NARASIMHA RAJA WADIYAR: While appreciating the fact that the hon. Minister has said that 40% of the land available will be earmarked to Group Housing Societies, I would like to know what action the hon. Minister contemplates to take to implement the Dwaraka Project which was mainly conceived to provide residential housing to Group Housing Societies in Delhi. Unfortunately, much of the land that had been earmarked or allotted

for these purposes has been allotted to very affluent people to start Golf Clubs and Golf Courses. In view of this, I would like to know from the hon. Minister what plan does he envisage to implement this particular project i.e., Dwaraka Project which is also known as the Papan Kalan Project which is pending.

SHRI MURASOLI MARAN: Regarding the Papan Kalan Project Phase I which is popularly known as Dwaraka Project, 40 % of the land will be allocated to the Cooperative Group Housing Societies. By this, about 250 Cooperative Group Housing Societies will get accommodation. In Narela also, we have similarly allocated 40% to Cooperative Group Housing Societies. About 50 Cooperative Group Housing Societies will get land.

[*Translation*]

SHRI HARI KEWAL PRASAD: Mr. Speaker, Sir, in some of the Group Housing Societies registered in Delhi, most of the people have made it their profession to get land from the D.D.A. and sell it at a premium and thus earn money. I would like to know from the hon. Minister the number of such of the registered Group Housing Societies who have sold the land to the other people after acquiring it. This practice has given a jolt to the cooperative movement and the really needy people are not getting land.

[*English*]

SHRI MURASOLI MARAN: All the applications are scrutinised. So far, 53 such Societies have not been registered. We are very careful.

SHRIMATI BASAVA RAJESWARI: A Scheme has been very recently worked out so as to see that land is made available for poorer sections of the society both in urban and metropolitan cities for the construction of houses. If so, what is that Scheme? I would like to know whether it has come to the notice of the Government that the land value in both the metropolitan and urban cities is growing very high and high and, therefore,

what action Government is going to take so as to see that the poorer sections of the people will get land at a reasonable rate. Which are the cities where the price has gone very high? What are you going to do with the Societies wherein Members of Parliament have registered their names? Are you going to allot the land or not? These are my question.

SHRI MURASOLI MARAN: The question is with regard to Cooperative Group Housing Societies in Delhi. There are various Schemes for the economically weaker sections like the LIG and MIG. Hon. Lady Member asked about the Cooperative Society of the Members of Parliament. Now about 300 Societies will get land in Papan Kalan and other areas. Naturally, they may also find a place in that area.

SHRIMATI BASAVA RAJESWARI: I asked about Group Housing Societies. You did not reply to it. How are you going to give land to the poorer sections? What is your Scheme which you have worked out? I had asked three or four question but you did not answer. Yesterday there was a question but you did not reply.

MR. SPEAKER: Shri Vijay Kumar Malhotra to put the question.

I have called upon Shri Vijay Kumar Malhotra only.

[*Translation*]

SHRI VIJAY KUMAR MALHOTRA : Mr Speaker, Sir, previously the cost of the land given to the cooperative societies, was fixed at Rs. 450 per sq. metre but in the meantime when Metropolitan Council was dissolved and nothing was being done by the Central Government, D.D.A. raised the cost of that land to Rs. 1375 per sq. metre which was 300 per cent higher whereas commitment was that land would be sold at the rate of Rs. 400 per sq. metre and earlier it had in fact been given at that rate and this price had also

been quoted at the time of registration. This being so, what was the justification for this four-fold increase? Does the hon. Minister feel that it would be revised later and the land would be given to cooperative societies on no-profit-no loss basis?

[*English*]

SHRI MURASOLI MARAN: Sir, such a high price has been announced. But I would like to inform the hon. Member that it has not been implemented. So, naturally it will be revised.

SHRI S. VIJAYARAMA RAJU: It has been brought to my notice that there are so many mushroom kind of bogus Cooperative Group Housing Societies existing present and they are deceiving the common people. Has the Government or the Urban Development Department got any special machinery to check such Societies to prevent such bogus societies? Secondly, MLAs of the concerned States are getting special flats for their own purpose. Are there any privileges for MPs to have their own flats in Delhi?

SHRI MURASOLI MARAN: Applications received by the Registrar of Cooperative Societies are scrutinised by the cell. If they find bogus societies or bogus membership, they are not registered. Regarding the second question, the hon. Member wanted to know whether MPs will be allotted DDA flats. There was a system of reservation of flats for MPs. But the previous Government has removed it.

[*Translation*]

SHRI RAMASHRAY PRASAD SINGH: Mr. Speaker, Sir, the hon. Minister is concerned with the allotment of land, houses and construction of flats in big cities. But I would like to know from the hon. Minister whether houses and land in Delhi would be allotted to those persons only who have houses and land in Patna or the land and houses in Delhi will be provided to those people who have no land and houses anywhere?

[English]

SHRI MURASOLI MARAN. There is no such priority system. Naturally they should be members of a particular and genuine registered society. That is the only criterion.

Development of Vertically Integrated Food Processing Industry

412. SHRI KAILASH MEGHWAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government propose to conduct an indepth study for the development of vertically integrated food processing industry based either on foreign or indigenous know-how to reduce the colossal waste of fruit, vegetables and other food articles owing to faulty harvesting, storing and transportation; and

(b) if so, the details of plans and proposals of Government in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

Various studies are conducted from time to time for development of various sectors of food processing industries including fruit and vegetable processing industries meat processing, Industries, marine fisheries, packaging industry etc.

A number of schemes have been formulated for the Annual Plan 1990-91 for providing support to the growth and development of food processing industries in various sectors.

[Translation]

SHRI KAILASH MEGHWAL: Hon. Speaker, Sir, processing units have not been expanded so far. My question was very

clear. There are processing unit of vegetables and fruits and their capacity of 3 lakh tonnes has been lying idle and the fruits and vegetables worth Rs. 3,000 crore etc. destroyed annually. Same is the position till now in respect of meat and fish. Since the consumer items are also produced in forests, nurseries and fields, is the Government considering developing processing units of all the products to meet the shortage of these items?

SHRI SHARAD YADAV: Mr. Speaker, Sir, the hon. Member is right. Actually Food Processing Department is a new department and had not developed fully and as the hon. Member has said that fruits and vegetables worth Rs. 3000 crore are destroyed and he has asked whether our Ministry is able to coordinate the researches, findings and works being conducted all over the country about food processing. Food Processing Department is quite a large department but we still are lagging far behind in processing of fruits, vegetables, grains, fish and meat etc. as compared to other countries. The only object of setting up this Ministry is that this field would be more beneficial and would be able to develop new industries. At present, our Ministry helps the State Government by coordinating the findings received from the different agencies and people in the private sector, cooperative sector and different departments of the Ministry. We have formulated a schemes for 1991 and sent it to the Planning Commission. We have allocated Rs. 32 crore for the scheme. We have sent the scheme to the Planning Commission for being taken up during the Eighth Plan for the development of and removing the short comings in the processing of vegetables, fruits, fisheries etc. This scheme is at present under consideration. As the hon. Member has said, there is great scope of development in this field. I agree that there is great shortage of food-grains and vegetables in our country. We are formulating a new and an attractive scheme to sell our products abroad.

SHRI KAILASH MEGHWAL: Hon. Speaker, Sir, in the light of the clarification